

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 44/AM14
SCHEDULED TO BE HELD ON 29.01.2014
(HELD ON 31.01.2014)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 44/87-NC-7/2013 of NORMS COMMITTEE (NC-7) dealing with ‘Chapter 39 and 40 of ITC (HS) Code’ scheduled held on 29.01.2014 (held on 31.01.2014) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri B.D. Panwar, FTDO

2. Committee, after deliberations, **withdrawn** Cases No. 21, 36 & 37 and deferred other cases. RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-236	VISEN INUSTRIES LTD.	HQ F. No. 01/87/050/00312/AM12/DES-VII	Status: Deferred
NC No.:44/AM14 Dated: 31.01.2014	Adv. Lic. No. 0310667695 dated 29.11.2011	RLA F. No. 03/95/040/00675/AM12	Defer Date: 19.02.2014

Request: Inclusion of Import Item No. 7 – HDPE (Packing Material) left out by NC against Advance Authorization No. 0310667695 dated 12.03.2012

Decision: A copy of Representation has been forwarded to D/o C&PC on 15.01.2014. Comments awaited from D/o C&PC.
Deferred for three weeks.

Case No. A-237	SNF (INDIA) PVT. LTD.	HQ F. No. 01/87/050/00038/AM10/DES-VII	Status: Deferred
NC No.:44/AM14 Dated: 31.01.2014	Adv. Lic. No. 0910037819 dated 01.05.2009	RLA F. No. 09/24/040/00031/AM10	Defer Date: 19.02.2014

Request: Amendment in the description of Import Item No. 2 against Advance Authorization No. 0910037819 dated 01.05.2009

Decision: A copy of Representation has been forwarded to D/o C&PC on 15.01.2014. Comments awaited from D/o C&PC.
Deferred for three weeks.

Case No. A-238	FORACE POLYMERS (P) LTD.	HQ F. No. 01/87/050/00075/AM14/DES-VII	Status: Deferred
NC No.:44/AM14 Dated: 31.01.2014	Adv. Lic. No. 0510354967 dated 23.05.2013	RLA F. No. 05/23/040/00052/AM14	Defer Date: 19.02.2014

Request: Inclusion of Import Item No. 3 – Di-Basic Ester (DBE) left out by NC against Advance Authorization No. 0510354967 dated 23.05.2013

Decision: A copy of Representation has been forwarded to D/o C&PC on 17.01.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-239	FORACE POLYMERS (P) LTD.	HQ F. No. 01/87/050/00033/AM14/DES-VII	Status: Deferred
NC No.:44/AM14 Dated: 31.01.2014	Adv. Lic. No. 0510351950 dated 18.04.2013	RLA F. No. 05/23/040/00010/AM14	Defer Date: 19.02.2014

Request: Inclusion of Import Item No. 3 – Di-Basic Ester (DBE) left out by NC against Advance Authorization No. 0510351950 dated 18.04.2013

Decision: A copy of Representation has been forwarded to D/o C&PC on 17.01.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

ONLINE CASES

1	Case No.:3/26/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00216/AM13/	RLA File :09/24/040/00178/AM13/	Lic.No/Date:0910053234 12.07.2012	Defer Date:19.02.2014
	Decision: A D/L No. 46011/106/2011-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.11.2013 and 08.01.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:4/33/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
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2	HQ File :01/87/050/00274/AM13/	RLA File :09/24/040/00293/AM13/	Lic.No/Date:0910053844 17.09.2012	Defer Date:19.02.2014
	Decision: A D/L No. 46011/106/2011-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.11.2013 and 08.01.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

3	Case No.:17/23/87-ALC1/2013	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00187/AM14/	RLA File :34/24/040/00274/AM13/	Lic.No/Date:3410036291 01.03.2013	Defer Date:26.02.2014
	Decision: A D/L No. 7/240/2013-TSW dated 28.01.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

4	Case No.:29/7/87-ALC1/2013	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00041/AM14/	RLA File :30/24/040/00061/AM13/	Lic.No/Date:3010093024 26.03.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/49/2013-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.12.2013. Comments awaited from D/o C&PC.			

5	Case No.:8/25/87-ALC1/2013	Party Name:LAKSHMI INFO SOLUTIONS,	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00206/AM14/	RLA File :07/24/040/00042/AM14/	Lic.No/Date:0710095684 31.05.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/74/2013-PC.II dated 31.10.2013 was issued by D/o C&PC to firm. In response to that D/L,			

the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.01.2014. Comments awaited from D/o C&PC.

6	Case No.:12/23/87-ALC1/2013	Party Name:BLS POLYMERS LTD.	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00182/AM14/	RLA File :05/23/040/00002/AM14/	Lic.No/Date:0510356395 06.06.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/99/2006-PC-II, dated 28.10.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 13.12.2013. Comments awaited from D/o C&PC.			

7	Case No.:3/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00110/AM14/	RLA File :02/24/040/00028/AM14/	Lic.No/Date:0210190491 10.06.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/2/2008-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. In response to above, D/L, the firm vide letter dated 29.11.2013 has informed that they had directly submitted its reply to D/o C&PC. Comments awaited from D/o C&PC.			

8	Case No.:4/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00111/AM14/	RLA File :02/24/040/00029/AM14/	Lic.No/Date:0210190498 10.06.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/2/2008-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. In response to above, D/L, the firm vide letter dated 29.11.2013 has informed that they had directly submitted its reply to D/o C&PC. Comments awaited from D/o C&PC.			

9	Case No.:4/23/87-ALC1/2013	Party Name:HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00174/AM14/	RLA File :03/94/040/01038/AM13/	Lic.No/Date:0310737623 13.06.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/40/2011-PC-II, dated 11.10.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.12.2013. Comments awaited from D/o C&PC.			

10	Case No.:29/17/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00136/AM14/	RLA File :34/24/040/00049/AM14/	Lic.No/Date:3410037279 01.07.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/88/2008-PC.II dated 29.08.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.01.2014. Comments awaited from D/o C&PC.			

11	Case No.:21/19/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:44/87-ALC1/2013 29.01.2014	Status: Deferred
	HQ File :01/87/050/00161/AM14/	RLA File :34/24/040/00067/AM14/	Lic.No/Date:3410037348 04.07.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/88/2008-PC.II dated 19.09.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.11.2013. Comments awaited from D/o C&PC.			

12	Case No.:17/19/87-ALC1/2013	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00157/AM14/	RLA File :04/24/040/00066/AM14/	Lic.No/Date:0410147848 08.07.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/84/2012-PC.II dated 16.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.01.2014. Comments awaited from D/o C&PC.			

13	Case No.:16/23/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00186/AM14/	RLA File :34/24/040/00079/AM14/	Lic.No/Date:3410037447 22.07.2013	Defer Date:19.02.2014
	Decision: A D/L No. 46011/88/2008-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.11.2013 and 31.12.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

14	Case No.:1/25/87-ALC1/2013	Party Name:STYLO TABLEWARES	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00199/AM14/	RLA File :24/24/040/00023/AM13/	Lic.No/Date:2410039498 26.07.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/120/2006-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.01.2014. Comments awaited from D/o C&PC.			

15	Case No.:16/25/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00214/AM14/	RLA File :34/24/040/00089/AM14/	Lic.No/Date:3410037543 31.07.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/88/2008-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.01.2014. Comments awaited from D/o C&PC.			

16	Case No.:19/25/87-ALC1/2013	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00217/AM14/	RLA File :34/24/040/00100/AM14/	Lic.No/Date:3410037669 16.08.2013	Defer Date:12.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. Comments awaited from D/o C&PC.			

17	Case No.:9/29/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00233/AM14/	RLA File :03/94/040/00378/AM14/	Lic.No/Date:0310746288 21.08.2013	Defer Date:12.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 21.10.2013. Comments awaited from D/o C&PC.			

	Case No.:5/22/87-ALC1/2013	Party Name:CA TERPILLAR SIGNS PVT LTD	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
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18	HQ File :01/87/050/00170/AM14/	RLA File :08/24/040/00219/AM14/	Lic.No/Date:0810124010 22.08.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/130/2012-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.12.2013. Comments awaited from D/o C&PC.			

19	Case No.:10/24/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00197/AM14/	RLA File :02/24/040/00059/AM14/	Lic.No/Date:0210193307 23.08.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/13/2009-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.01.2014. Comments awaited from D/o C&PC.			

20	Case No.:1/33/87-ALC1/2013	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00279/AM14/	RLA File :03/95/040/00394/AM14/	Lic.No/Date:0310747466 29.08.2013	Defer Date:12.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

	Case No.:10/25/87-ALC1/2013	Party Name:MAYUR WOVS PRIVATE LIMITED	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Withdrawn
	HQ File :01/87/050/00208/AM14/	RLA File :08/24/040/00182/AM14/	Lic.No/Date:0810124268	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39232100	63/0- PP Woven Sacks with Paper Bags inside PP Woven Sacks With Paper bags inside	114000.000	K.G	14094000.00	240307.00 US Dollars		
				Total	14,094,000.00	240,307.00		

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	PP Granules (Homopolymer)	64800.000	K.G	6,480,000.00	110,486.00 US Dollars	1,881,288.00	Value & Qty
2	48193000	Kraft Paper Sacks Condn.: -This licence issued under para 4.7 of H.B. 2009-14 for fixation of norms by ALC., New Delhi.	56700.000	K.G	5,670,000.00	96,675.00 US Dollars	1,835,477.00	Value & Qty
				Total	12,150,000.00	207,161.00		

Decision: The firm vide letter dated 08.01.2014 has informed that they had surrendered the Advance Authorization to Jt. DGFT, Ahmedabad as it was issued with Port of Registration as MUNDRA SEZ and they were unable to utilize it. In view of firm's letter, the Committee decided to **withdraw** the case.

22	Case No.:33/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00257/AM14/	RLA File :08/24/040/00230/AM14/	Lic.No/Date:0810124734 12.09.2013	Defer Date:12.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 21.10.2013. Comments awaited from D/o C&PC.			

23	Case No.:23/33/87-ALC1/2013	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00301/AM14/	RLA File :07/24/040/00149/AM14/	Lic.No/Date:0710098388 19.09.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

24	Case No.:24/33/87-ALC1/2013	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00302/AM14/	RLA File :07/24/040/00168/AM14/	Lic.No/Date:0710098391 19.09.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

25	Case No.:25/33/87-ALC1/2013	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00303/AM14/	RLA File :07/24/040/00169/AM14/	Lic.No/Date:0710098390 19.09.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

26	Case No.:3/30/87-ALC1/2013	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00268/AM14/	RLA File :02/24/040/00087/AM14/	Lic.No/Date:0210194635 23.09.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 21.10.2013. Comments awaited from D/o C&PC.			

27	Case No.:42/33/87-ALC1/2013	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00320/AM14/	RLA File :30/24/040/00030/AM14/	Lic.No/Date:3010097116 25.09.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to DIPP on 18.11.2013. Comments awaited from DIPP.			

28	Case No.:13/37/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00348/AM14/	RLA File :03/94/040/00570/AM14/	Lic.No/Date:0310751332 26.09.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

29	Case No.:15/37/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00350/AM14/	RLA File :03/94/040/00574/AM14/	Lic.No/Date:0310751605 30.09.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

30	Case No.:5/33/87-ALC1/2013	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00283/AM14/	RLA File :03/95/040/00538/AM14/	Lic.No/Date:0310752316 04.10.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

31	Case No.:6/33/87-ALC1/2013	Party Name:ALOK INDUSTRIES	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00284/AM14/	RLA File :05/23/040/00252/AM14/	Lic.No/Date:0510367739 08.10.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

32	Case No.:45/33/87-ALC1/2013	Party Name:SAGAR POLYTECHNIK LTD	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00323/AM14/	RLA File :24/24/040/00018/AM14/	Lic.No/Date:2410040085 11.10.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

33	Case No.:46/33/87-ALC1/2013	Party Name:SAGAR POLYTECHNIK LTD	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00324/AM14/	RLA File :24/24/040/00019/AM14/	Lic.No/Date:2410040086 11.10.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

34	Case No.:7/33/87-ALC1/2013	Party Name:BLS POLYMERS LTD.	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00285/AM14/	RLA File :05/23/040/00271/AM14/	Lic.No/Date:0510368814 18.10.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

35	Case No.:21/33/87-ALC1/2013	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00299/AM14/	RLA File :05/23/040/00296/AM14/	Lic.No/Date:0510368763 18.10.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

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Case No.:4/31/87-ALC1/2013	Party Name:MAJIK MEDICAL SOLUTIONS PRIVATE LIMITED	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Withdrawn					
HQ File :01/87/050/00275/AM14/	RLA File :09/24/040/00351/AM14/	Lic.No/Date:0910057966 21.10.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39173100	63/0- Reinforced Medical Tubing (Made out of Thermo Plastics)(Braided Pebax tubing) (All iputs are allowed to import on Net to Net basis, and the exporter has to account for the same in the export product duly authenticated by customs authorities on the s.bills)	8000.000	Number	4593600.00	72000.00 US Dollars		
				Total	4,593,600.00	72,000.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)

1	39173990	Relevant Pebax Clear Tubing(Pebax 7233)	8000.000	Number	80,005.00	1,254.00 US Dollars	23,201.00	Value & Qty
2	39173990	Relevant Pebax Tubing Gray (Pebax 7233)	8000.000	Number	408,320.00	6,400.00 US Dollars	118,413.00	Value & Qty
3	39173990	Relevant PTFE tubing (PTFE Extruded sub Lite Wall Etch)	8000.000	Number	1,595,000.00	25,000.00 US Dollars	642,550.00	Value & Qty
4	39173990	Relevant PEP Heat Shrink	8000.000	Number	1,858,366.00	29,128.00 US Dollars	538,926.00	Value & Qty
				Total	3,941,691.00	61,782.00		

Decision: RLA, Hyderabad vide e-mail dated 16.01.2014 has informed that the advance authorization was issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 15/AM14 held on 10.07.2013. In view of RLA's e-mail, the Committee decided to **withdraw** the case.

Case No.:5/31/87-ALC1/2013	Party Name:MAJIK MEDICAL SOLUTIONS PRIVATE LIMITED	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Withdrawn
HQ File :01/87/050/00276/AM14/	RLA File :09/24/040/00352/AM14/	Lic.No/Date:0910057967 21.10.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39173100	63/0- Reinforced Medical Tubing (Made out of Thermo Plastics) Braided Pebax tubing) (All iputs are allowed to import on Net to Net basis, and the exporter has to account for the same in the export product duly authenticated by customs authorities on the s.bills)	1500.000	Number	1403600.00	22000.00 US Dollars

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								Total	1,403,600.00	22,000.00
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>		
1	39173990	Relevant Pebax Clear Tubing (Pebax 7233)	1500.000	Number	14,993.00	235.00 US Dollars	4,348.00	Value & Qty		
2	39173990	Relevant Pebax Tubing Gray (Pebax 7233)	1500.000	Number	100,038.00	1,568.00 US Dollars	29,011.00	Value & Qty		
3	39173990	Relevant PTFE tubing (PTFE Extruded sub Lite Wall Etch)	1500.000	Number	314,789.00	4,934.00 US Dollars	91,289.00	Value & Qty		
4	39173990	Relevant PEP Heat Shrink	1500.000	Number	348,476.00	5,462.00 US Dollars	101,058.00	Value & Qty		
5	73262090	Relevant Braided SS Wire on celcon core	1500.000	Number	400,026.00	6,270.00 US Dollars	116,008.00	Value & Qty		
				Total	1,178,322.00	18,469.00				

Decision: RLA, Hyderabad vide e-mail dated 16.01.2014 has informed that the advance authorization was issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 15/AM14 held on 10.07.2013. In view of RLA's e-mail, the Committee decided to **withdraw** the case.

38	Case No.:20/33/87-ALC1/2013	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00298/AM14/	RLA File :32/24/040/00016/AM14/	Lic.No/Date:3210068775 22.10.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

	Case No.:3/36/87-ALC1/2013	Party Name:K.K. NAG LTD.,	Meet No/Date:44/87-ALC1/2013 31.01.2014	Status: Deferred
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39	HQ File :01/87/050/00335/AM14/	RLA File :07/24/040/00198/AM14/	Lic.No/Date:0710099927 25.11.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 23.12.2013. Comments awaited from D/o C&PC.			

Meeting ended with thanks to Chair and all participants.
